IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH 'B' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.546 & 547/PUN/2020

निर्धारण वर्ष / Assessment Years : 2009-10 & 2012-13

Suresh P Bokadia Haji Allarakha Rahimtullah C. Trust, 9th Khetwadi Lane, Khetwadi, Mumbai – 400004 PAN: AHHPB6115B	Vs.	DCIT, Central Circle 1(1), Pune
Appellant		Respondent

Assessee by	None
Revenue by	Shri M.G. Jasnani
Date of hearing	13-06-2022
Date of pronouncement	13-06-2022

आदेश / ORDER

PER R.S. SYAL, VP :

These two appeals by the assessee arise out of separate orders passed by the CIT(A) on 10-08-2020 in relation to the assessment years 2009-10 and 2012-13.

2. Before us, the ld. AR has filed a letter dated 08-06-2022 seeking permission to withdraw both the appeals under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se

Vishwas Act, 2020. The relevant contents of such letter reads as under :

> *"With reference to the above and under the instructions from above named assessee, we submit that above referred penalty appeals are fixed for hearing before Your Honours, on 13.06.2022.*
>
> *The assessee has availed benefit of The Direct Tax Vivad Se Vishwas Act, 2020 for both the appeals and has received VSV Form 5 (copies* ***enclosed*** *– both dt. 16.11.2021). Hence, these appeals are required to be treated as withdrawan/dismissed.*
>
> *In view of the above facts, you are hereby requested to kindly do the needful in the matter and oblige."*

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of ld. AR to withdraw both the appeals.

4. In the result, both the appeals are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 13th June, 2022.

Sd/-	Sd/-
(PARTHA SARATHI CHAUDHURY)	**(R.S.SYAL)**
JUDICIAL MEMBER	**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 13th June, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Pune-11, Pune
4. The PCIT(Central), Pune
5. DR, ITAT, 'B' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	13-06-2022	Sr.PS
2.	Draft placed before author	13-06-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		